

M.A.

Case No.- 141/2020

Appellant – SALIL MAHANTY

Vs

Respondent – PATIKA MAHATO AND ORS.

Appellant Advocate – Vikash Kumar

Caveat clear

Memo

3 CFS = 30

CF Paid is sufficient.

Limitation expired on 11/09/2019

Barred by 189 Days as per calculation at the back of vak.

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Defects:-

- 1) Limitation petition may be filed.
- 2) Statutory amount may be filed as per act.
- 3) Para 2 of affidavit may be corrected.
- 4) P.O. & P.S. of appellant may be corrected.
- 5) Complete address of respondent no. 5 may be corrected.
- 6) Father's name of respondent no. 3 may be corrected.
- 7) P.O. in address of respondent no. 1 to 4 may be corrected.
- 8) Party position of all parties may be corrected.
- 9) Nomenclature of case in Impugned order/ judgement may be corrected by the court below in view of letter no. 966 R & S dtd. 29.11.17 and as such the same may be sent to the court concerned for needful after obtaining orders.
- 10) Ld. Counsel may be asked to verify and correct Nomenclature at para- 1, aggrieved and prayer portion.